

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

24. M.A. 3898/2019  
IN  
C.P. 863/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **06.07.2021**

NAME OF THE PARTIES: Charu Amritlal Kanani and Anr

V/S

Vako Seals Private Limited and ors

SECTION 241-244 OF COMPANIES ACT, 2013

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**ORDER**

**C.P. 863/2019**

Counsel for the Petitioner, Ms. Khushbu Prabhu and counsel for the Respondent, Mr. Nikhil Rajani are present through virtual hearing.

The counsel appearing on both sides submitted that the both parties have entered into the settlement by executing a separate consent terms on 21.06.2021.

In view of the settlement entered into between the parties nothing survives in the above Company Petition and accordingly, the above Company Petition along with all pending applications stands disposed of as withdrawn.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)